

To,
Mr. A. Robert J. Ravi, Advisor (CI & QoS)

Sub:- Comments on the released draft “The Telecom Commercial Communications Customer Preference (Tenth Amendment) Regulation 2012.

Views on Q-1.-

I agree with the incorporated solutions in para 2.1.3 for blocking of delivery of SMS from the source or number or entity sending more than a specified number of promotional SMS per hour with similar signature.

Comments on Q-2-

The limit on the number of SMS per hour should be 150 with an intention to remove inconvenience of the consumer and reduce congestion.

2.2- Proper signing of Third party agreement in an effective way to curb U.C.C with a specified no of engaging Third Party (registered Telemarketer) for promotional activities only.

Comments on Q-3-

Agreed with the proposal the other option after specified no. of promotional SMS some charges may be levied because it will check repetition of promotional SMS.

Comments on 2.3-

Steps proposed in para 2.3.1, 2.3.2 & 2.3.3 are most effective.

Comments on Q-4-

The numbers of 10 violations are sufficient for disconnection of the entities for whom the promotion is being carried out.

Comments on Q-5-

The frame work as discussed in para 2.4.1, 2.4.2 & 2.4.3 are adequate. It should be also included into awareness programme to lodge complains against U.C.C.

Comments on Q-6-

The time frame for lodging UCC related complaints are justified and description in para 2.4.1 to 2.4.3 are prudently accepted.

Comments on Q-7-

No need to propose any other frame work for registering UCC Complaints because it covers the available means of common people to lodge complaints.

All together, the TCCCP 10th amendment regulation 2012 is a balanced and most prudent amendment which will effectively check UCC. My 100% consent is with the said amendment.

With Regards

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Secretary

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